

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 30.10.2015CP No. 291/00053/2015 (OA No. 02/2000)

Mr. Ankit Jain, counsel for petitioner.

The Contempt Petition is filed alleging violation of the order dated 29.08.2001 passed by Jaipur Bench the Tribunal in OA No. 2/2000. The respondent-UOI in the OA challenged the order of the Tribunal dated 29.08.2001 (Annex. CP/1) before the Hon'ble High Court of Judicature for Rajasthan, Jaipur Bench by filing DB Civil Writ Petition No. 2633/2002, which has been dismissed vide order dated 04.12.2014 (Annexure CP/2) by the Hon'ble Rajasthan High Court, Jaipur Bench.

OA No. 2/2000 filed by the petitioner was allowed and the impugned order dated 09.12.1999 was set aside by the Tribunal. The Tribunal further held that the applicant will be entitled to all consequential benefits.

Annexure CP/8 is the order dated 17.08.2015 passed by the respondents in compliance to the order of the Tribunal dated 29.08.2001 (Annexure CP/1) and order of the Hon'ble Rajasthan High Court, Jaipur Bench dated 04.12.2014 (Annexure CP/2). Annexure CP/8 is the sanction of the authority for making the payment of Rs. 24,428/- in favour of the applicant. Now by passing Annexure CP/8 dated 17.08.2015, the respondents have complied with the directions issued by this Tribunal. If the petitioner is not

satisfied with the order Annexure CP/8 dated 17.08.2015, it is for the applicant to challenge the correctness of the order by filing fresh OA instead he filed the present Contempt Petition.

So long as the order of the Tribunal has been complied with by passing Annexure CP/8 order, we find that the Contempt Petition is not maintainable. If the petitioner is aggrieved by the Annexure CP/8 order dated 17.08.2015, he is at liberty to challenge the same before the appropriate forum.

With the said observations, the Contempt Petition is dismissed. No order as to costs



(MS. MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER



(JUSTICE HARUN-UL-RASHID)
JUDICIAL MEMBER